

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:223

ANSWERED ON:23.02.2010

FAKE GOODS

Adhalrao Patil Shri Shivaji;Viswanathan Shri P.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether spurious products carrying fake ISI mark without any valid certification from the Bureau of Indian Standards (BIS) are being sold with impurity in the country including the National Capital Territory of Delhi;
- (b) if so, the details thereof and the reasons for failure of BIS to check the sale of such fake products; and
- (c) the remedial steps taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) to (c): Bureau of Indian Standards (BIS) issues licences to manufacturing units for marketing of products conforming to Indian Standards. As and when information is received by BIS that goods with unauthorized ISI mark are being sold in the market, raids and investigations are carried out by it. From 1st April, 2009 to 17th February, 2010, BIS has conducted 114 raids on the premises of manufacturers in the country including 24 raids in the National Capital Territory of Delhi, who were using ISI mark without valid Licences from BIS. In cases of violations of BIS Act, further action is taken in accordance with the provisions of the BIS Act and rules and regulations framed thereunder.

The Bureau also operates a preventive mechanism under which product samples drawn from licensees' premises and from the market are tested to check conformity of the products to the relevant standards.